

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 1400/98

New Delhi, this the 24th day of August, 1999

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN(A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

In the matter of:

Dr. R.D. Srivastava,
Director,
New Delhi Municipal Council,
Palika Kendra,
Parliament Street,
New Delhi.

.....Applicant

(By Advocate: Shri Naresh Kaushik)

Vs.

Union of India through:

1. The Secretary,
Min. of Personnel, P.G. & Pensions,
Department of Personnel & Training,
North Block, New Delhi.

2. The Secretary,
Ministry of Home Affairs,
New Delhi.

... Respondents

(By Advocate : Shri V.S.R. Krishna)

ORDER (ORAL)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

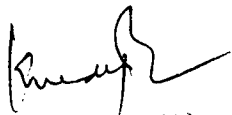
1. Heard both sides.

2. Applicant's counsel Shri Naresh Kaushik has invited our attention to the letter dated 15.04.1999 from the Superintendent of Police, C.B.I. addressed to the Director(CPS), Ministry of Home Affairs, a copy of which is taken on record, ~~containing~~ ^{stating} that there is nothing against applicant in the C.B.I. case for keeping his candidature in the Select list for IAS under abeyance, as no case is made out against him.


3. In the light of the contents of the aforesaid letter, prima-facie, now there appears no reason for respondent no. 2 to withhold vigilance clearance in respect of the applicant for his being appointed to the IAS.

4. Under the circumstances, if it was only the aforesaid CBI case against applicant, which necessitated his case being kept in abeyance, in the light of the contents of the aforesaid letter dated 15.4.199, respondents no. 2 is directed to consider issuing vigilance clearance to respondent no. 1 within two weeks from the date of receipt of a copy of this order, upon receipt of which respondent no. 1 should take appropriate action to issue applicant's appointment letter to the IAS, in accordance with recommendations of the Select list.

5. In view of the above, the O.A. is accordingly disposed of. No costs.


(KULDIP SINGH)
MEMBER (J)

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(S.R. ADIGE)
VICE CHAIRMAN (A)